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HARYANA VIDHAN SABHA SECRETARIAT

Notification

The 26th February, 2019

No. 21-HLA of 2019/25/4247.— The Haryana Legislative Assembly (Facilities to Members) Amendment Bill, 2019, is hereby published for general information under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly :-

Bill No. 21- HLA of 2019

THE HARYANA LEGISLATIVE ASSEMBLY (FACILITIES TO MEMBERS) AMENDMENT BILL, 2019

A

BILL

further to amend the Haryana Legislative Assembly (Facilities to Members) Act, 1979.

Be it enacted by the Legislature of the State of Haryana in the Seventieth Year of the Republic of India as follows:-

1. This Act may be called the Haryana Legislative Assembly (Facilities to Members) Amendment Act, 2019. Short title.
2. For section 3 of the Haryana Legislative Assembly (Facilities to Members) Act, 1979, the following section shall be substituted, namely:- Substitution of section 3 of Haryana Act 9 of 1979.

“3. Facilities.- (a) Subject to such conditions and limitations as may be prescribed, a Member shall be entitled to draw repayable house building advance for purchasing a built up house or flat or for building a house or flat to be constructed by the Co-operative Group Housing Society of which he is a member not exceeding sixty lakh rupees, subject to the condition that the total amount of repayable advances drawn under this clause and clauses (d) and (e), if any, shall not exceed eighty lakh rupees.

(b) A Member shall also be entitled to draw repayable house building advance, equal to the amount on the same terms and conditions as prescribed in clause (a) above, for second time immediately after the completion of recovery of principal amount along with interest on the previous advance.

(c) On refund of previous house building advance along with interest thereon, a Member below the age of sixty years shall be entitled to draw repayable house building advance, equal to the fifty per cent of the amount on the same terms and conditions as prescribed in clause (a) above, for the third time, subject to the condition that the total amount of repayable advances drawn under this clause and clauses (d) and (e), if any, shall not exceed fifty lakh rupees.

(d) A Member shall also be entitled to draw upto a maximum of ten lakh rupees for effecting major repairs, additions or alterations to his house:

Provided that outstanding principal amount towards house building advance is not more than fifty lakh rupees.

(e) A Member shall be entitled to draw motor-car advance of an amount not exceeding twenty lakh rupees for purchase of a motor-car or anticipated price thereof, whichever is less:

Provided that a Member shall be eligible to draw second car advance also on the repayment of first motor-car advance along with interest thereon in a tenure of the Haryana Vidhan Sabha which may be for a period of five years or less.

STATEMENT OF OBJECTS AND REASONS

Presently, Members of Legislative Assembly are being granted the refundable House Building Advance upto two times for purchase of built up house, for constructions of house or purchase of house or flat of Group Housing Society, as specified under Section 3 of the Haryana Legislative Assembly (Facilities to Members) Act, 1979.

2. On the request of some Members, an amendment in Section 3 of the Act is being proposed to be made to allow them to avail the facility a 3rd time of House Building Advance. This advance shall be admissible to those Members whose age is less than 60 years and have repaid the 2nd House Building Advance alongwith interest. Keeping in view the amendment in the Haryana Legislative Assembly (Facilities to Members) Amendment Bill, 2019 is being introduced.

RAM BILAS SHARMA,
Parliamentary Affairs Minister, Haryana.

The Governor has, in pursuance of Clauses (1) and (3) of Article 207 of the Constitution of India, recommended to the Haryana Legislative Assembly the introduction and consideration of the Bill.

Chandigarh:
The 26th February, 2019.

R. K. NANDAL,
Secretary.

FINANCIAL MEMORANDUM

Financial implication on account of grant of 3rd House Building Advance would at present be Rupees 80 lakh because it is admissible to those whose age is below 60 years and who have repaid the 2nd House Building Advance with interest. At present there are only two Members who have availed the 2nd House Building Advance and have repaid the same with interest.

Extract from the Haryana Legislative Assembly (Facilities to Members) Act, 1979.**3. Facilities.-**

Subject to such conditions and limitations as may be prescribed there may be paid to each member a sum of money, by way of re-payable advance,

(a) Not exceeding-

- (i) Sixty lakhs rupees for purchasing a built house or flat or for building a house flat to be constructed by the Co-operative Group Housing Society of which he is a member; and
- (ii) Upto a maximum of ten lakh rupees for effecting major repairs, additions or alterations to his house:

Provided that outstanding principal amount towards House Building Advance is not more than fifty lakh rupees.

- (b) not exceeding twenty lakhs rupees for purchase of a Motor-car or anticipated price thereof, whichever is less; provided that a member shall be eligible to [draw second car advance also on the repayment of first Motor-car advance along with interest thereon in a tenure of the Vidhan Sabha which may be for a period of five years or less:

Provided that a member who has drawn repayable advance for purchasing a built house or for building a house for the time he may draw repayable advance for second time immediately after the completion of recovery of principal amount along with interest on the previous advance;

Provided further that the total amount of repayable advance under clauses (a) and (b) shall not exceed eighty lakhs rupees.